

IN THE HIGH COURT OF JHARKHAND AT RANCHI

I.A. No. 3255 of 2020

and

I.A. No. 3967 of 2020

in

Cr. Revision No. 695 of 2019

...

1.Sahdeo Mahto

2.Suresh Mahto

3.Gobind Mahto

4.Manhangi Mahto

5.Batashi Mahto

...

Petitioners

-V e r s u s-

The State of Jharkhand

.....

Opposite Party

...

Coram: HON'BLE MR. JUSTICE AMITAV K. GUPTA

...

For the Petitioners

: Mr. Arvind Kumar Choudhary, Advocate.

For the State

: Mr. Abhay Kumar Tiwari, APP

...

I.A. No. 3255 of 2020

and

I.A. No. 3967 of 2020

...

07/09.07.2020

1. These interlocutory applications have been filed for suspension of the sentence and grant of ad-interim bail to the petitioners, during the pendency of the revision, who have been convicted for the offence under Sections 147, 323 and 312 of the Indian Penal Code and sentenced to undergo R.I. for 1 year, 6 months and 1 and half year respectively, on each count.

2. Having heard the learned counsel for the petitioners, learned A.P.P. and on perusal of the materials on record, it appears that the occurrence had taken place on 26.08.2000 and the complaint was lodged on 08.09.2000. Exhibit-A is the information, dated 28.07.2000, given by the complainant to the Police, alleging that on 26.08.2000, the petitioners had slapped her. The Doctor (P.W. 8) had examined the complainant on 30.08.2000, but he has not stated that he found any injury on the person of the complainant or the ailment for which the

medical examination was done.

It appears that the complaint was lodged after a delay of 11 days, accordingly I am inclined to suspend the sentence and enlarge the petitioners on bail, on their furnishing bail bond of Rs.10,000/- (Rupees Ten thousand), each with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, Madhupur in connection with P.C.R. Case No.299 of 2000 corresponding to T.R. No. 146 of 2009.

3. In the result, I.A. No. 3255 of 2020 and I.A. No. 3967 of 2020 stand disposed off.

(AMITAV K. GUPTA, J.)